

F. No. 296/4/2018- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Office Memorandum

New Delhi, dated the 05.02.2018

Subject:-Weekly Report in respect of important developments in CBEC for the week –29.01.18 to 02.02.18 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –29.01.18 to 02.02.18.

1. Administrative Changes:-

- Order regarding ante-dated promotion of Shri V. Haribabu in the grade of Assistant Commissioner of Customs & Central Excise on ad-hoc basis has been issued vide Office Order No. 14/2018 dated 01.02.2018.
- Order regarding assigning of additional charge of the posts of Director General, Tax Payers Services and Chief Commissioner, Bengaluru GST & CX Zone to Shri Vinay Chhabra, DG(GST), Delhi Zone and Shri R.B. Tewari, Chief Commissioner, Bengaluru Cus Zone respectively has been issued vide Office Order No. 15/2018 dated 01.02.2018.
- Order regarding posting of Shri S. Thirunavukkarasu, Commissioner (Audit), Chennai-I as ADG(Systems), Chennai Zonal Unit on loan basis, has been issued vide Office Order No. 16/2018 dated 02.02.2018.
- Order regarding placing the services of shri Sachin Dinkar Shankpal, IRS at the disposal of the Cabinet Secretariat for the post of Under Secretary has been issued vide Office Order No. 17/2018 dated 02.02.2018.

2. Legislative Changes:-

- Notification No. 6/2018-Customs dated 2nd February 2018 has been issued to further amend notification No. 50/2017-Customs dated the 30th June so as to prescribe effective rate of basic customs duty (BCD) consequent to the changes proposed in the Union Budget 2018-19.
- Notification No. 7/2018-Customs dated 2nd February 2018 has been issued to exempt levy of the whole of the Education Cess on all goods in the First schedule to the Customs Tariff Act, 1975.
- Notification No. 8/2018-Customs dated 2nd February 2018 has been issued to exempt levy of the whole of the Secondary and Higher Education Cess on all goods in the First schedule to the Customs Tariff Act, 1975.
- Notification No. 9/2018-Customs dated 2nd February 2018 has been issued to rescind notification No. 69/2004-Customs dated 09.07.2004 exempting specified goods from the levy of Education Cess.
- Notification No. 10/2018-Customs dated 2nd February 2018 has been issued to rescind notification No. 28/2007-Customs dated 01.03.2007 exempting specified goods from the levy of Secondary and Higher Education Cess.
- Notification No. 11/2018-Customs dated 2nd February 2018 has been issued to exempt specified goods from the whole of levy of Social Welfare Surcharge.
- Notification No. 12/2018-Customs dated 2nd February 2018 has been issued to exempt specified goods from the of levy of Social Welfare Surcharge in excess of 3%.

- Notification No. 13/2018-Customs dated 2nd February 2018 goods from the whole of levy of Social Welfare Surcharge.
- Notification No. 14/2018-Customs dated 2nd February 2018 Has been issued to amend notification No. 82/2017-Customs dated the 27th October 2017 to increase the effective rate of BCD on silk fabrics from 10% to 20%.
- Notification No. 15/2018-Customs dated 2nd February 2018 has been issued to rescind notification No. 6/2015-Customs dated 01.03.2015.
- Notification No. 16/2018-Customs dated 2nd February 2018 has been issued to rescind notification No. 7/2015-Customs dated 01.03.2015.
- Notification No. 17/2018-Customs dated 2nd February 2018 has been issued to rescind notification No. 57/98-Customs dated 01.08.1998.
- Notification No. 18/2018-Customs dated 2nd February 2018 has been issued to rescind notification No. 59/99-Customs dated 11.05.1999.
- Notification No. 19/2018-Customs dated 2nd February 2018 has been issued to exempt Additional Duty of Customs (Road Cess) levied under section 103 of the Finance (No.2) Act, 1998.
- Notification No. 20/2018-Customs dated 2nd February 2018 has been issued to exempt Additional Duty of Customs (Road Cess) levied under section 116 of the Finance Act, 1999.
- Notification No. 21/2018-Customs dated 2nd February 2018 has been issued to exempt Additional Duty of Customs (CVD), in lieu of Additional Duty of Excise (Road and Infrastructure Cess) levied under clause 110 of the Finance Bill, 2018.
- Notification No. 22/2018-Customs dated 2nd February 2018 has been issued to further amend notification No. 57/2017-Customs dated the 30th June, 2017 so as to prescribe effective rates of BCD on specified parts of cellular mobile phones and other electronic goods.
- Notification No. 23/2018-Customs dated 2nd February 2018 has been issued to further amend notification No. 27/2011-Customs dated the 1st March, 2011 so as to prescribe 'Nil' rate of export duty on Electrodes of a kind used for furnaces.
- Notification No. 1/2018- Central Excise dated 2nd February 2018 has been issued to rescind notification No. 10/2015-Central Excise dated 01.03.2015.
- Notification No. 2/2018- Central Excise dated 2nd February 2018 has been issued to rescind notification No. 11/2015-Central Excise dated 01.03.2015.
- Notification No. 3/2018- Central Excise dated 2nd February 2018 has been issued to rescind notification No. 38/2004-Central Excise dated 04.08.2004.
- Notification No. 4/2018- Central Excise dated 2nd February 2018 has been issued to rescind notification No. 62/2008-Central Excise dated 24.12.2008.
- Notification No. 5/2018- Central Excise dated 2nd February 2018 has been issued to rescind notification No. 21/2009-Central Excise dated 07.07.2009.
- Notification No. 6/2018- Central Excise dated 2nd February 2018 has been issued to rescind notification No. 29/2002-Central Excise dated 13.05.2002.
- Notification No. 7/2018- Central Excise dated 2nd February 2018 has been issued to exempt Additional Duty of Excise (Road Cess), levied under section 111 of the Finance (No.2) Act, 1998.
- Notification No. 8/2018- Central Excise dated 2nd February 2018 has been issued to exempt Additional Duty of Excise (Road Cess), levied under section 133 of the Finance Act, 1999.
- Notification No. 9/2018- Central Excise dated 2nd February 2018 has been issued to amend the notification No. 11/2017 dated 30.06.2017 so as to reduce the rate.
- Notification No. 10/2018- Central Excise dated 2nd February 2018 has been issued to exempt duties of excise on the goods falling within the Fourth Schedule to the Central Excise Act, 1944, in excess of amount calculated at the rate of 50%.
- Notification No. 11/2018- Central Excise dated 2nd February 2018 has been issued to exempt the 5% ethanol blended petrol from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.

- Notification No. 12/2018- Central Excise dated 2nd February 2018 has been issued to exempt the 10% ethanol blended petrol from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.
- Notification No. 13/2018- Central Excise dated 2nd February 2018 has been issued to exempt high speed diesel oil blended with alkyl esters of long chain fatty acids obtained from vegetables oils, commonly known as bio-diesels, up to 20% by volume, that is, a blend, consisting 80% or more of high speed diesel oil from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.
- Notification No. 14/2018- Central Excise dated 2nd February 2018 has been issued to amend notification No. 7/2018-Central Excise dated 02nd February, 2018.
- Notification No. 15/2018- Central Excise dated 2nd February 2018 has been issued to amend notification No. 8/2018-Central Excise dated 02nd February, 2018.
- Notification No. 16/2018- Central Excise dated 2nd February 2018 has been issued to amend notification No. 11/2017-Central Excise dated 30th June, 2017.

(Hemambika R. Priya)
Commissioner(Coordination)

1. Chairperson, CBEC
2. Member (Customs)
3. Member (Admn)
4. Member(GST)
5. Member(Budget)
6. Member(IT)
7. Member(CX, ST & Legal)

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